

HIGH COURT OF DELHI : NEW DELHI

Sher Shah Road, New Delhi

No. _____/D-1/Gaz.-IA/DHC/2025

Dated: _____

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.

Sub: Conferment of Powers upon designated/Special Courts dealing with the cases against MPs/MLAs- reg.

Sir,

I am directed to forward herewith Notification no. F.6/3/2018-Judl./Suptlaw/40-45 dated 10.01.2025 (copy enclosed) issued by the Govt. of NCT of Delhi for information and necessary action.

Yours sincerely,

(Dileep Namrani)
Assistant Registrar (Gaz-IA)
For Registrar General



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(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F.6/3/2018-Judl./Suptlaw/ 40 - 45

Dated 10/01/2025

NOTIFICATION

No.F.6/3/2018-Judl./: 40 - 45 In pursuance of the provisions of and in exercise of powers conferred by:-

- (a) Sub-section (4) of Section 9 of the Terrorist and Disruptive Activities (Prevention) Act, 1987 (Act 28 of 1987), read with SO 538 (E) dated 29th May, 1987 issued by Ministry of Home Affairs, Government of India
- (b) Sub-section (1) r/w Sub-section (4) of Section 23 and Sub-section (h) of section 2 of the Prevention of Terrorism Act, 2002 (Act 15 of 2002),
- (c) Section 5 of the Maharashtra Control of Organized Crimes Act, 1999 as extended to the National Capital Territory of Delhi, vide notification no.GSR 6 (E) dated 02nd January, 2002 issued by Ministry of Home Affairs, Government of India, read with notification no.F.11/21/2000/HP/(i)/155 dated 10th January, 2002 issued by Government of National Capital Territory of Delhi,
- (d) Section 14 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act 33 of 1989), read with SO 157 (E) dated 20th February, 1990 issued by Ministry of Home Affairs, Government of India
- (e) Section 5-B of the suppression of Unlawful Act against safety of Civil Aviation Act, 1982 (Act 66 of 1982),
- (f) Section 6-A of the Anti-Hijacking Act, 1982 (Act 65 of 1982),
- (g) Sub-section (2) of Section 36 of the Narcotics Drugs and Psychotropic Substances Act, 1985 (Act 61 of 1985) read with SO 818 (E) dated 08th November, 1985 issued by Ministry of Home Affairs, Government of India,
- (h) Sub-section (2) of Section 153 of the Electricity Act, 2003 (Act 36 of 2003) read with SO 47(E) dated 12th January, 2005 issued by Ministry of Home Affairs, Government of India,
- (i) Section 22 of the National Investigation Agency Act, 2008

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15/01/2025

the Lt. Governor of National Capital Territory of Delhi, with concurrence of Hon'ble Chief Justice of High Court of Delhi, in continuation of notification bearing No.F.6(33)/2009-Judl./1125-1131 dated 15.09.2010, hereby designates the following courts, as Designated Court and Special Court constituted under the aforesaid acts, to try and hear the cases against any sitting/Ex. Member of Parliament or Member of Legislature Assembly in relation to commission of any offence under the aforesaid acts:-

1. Court of Special Judge (PC Act) (CBI)-09, Rouse Avenue Court Complex, Delhi.
2. Court of Special Judge (PC Act) (CBI)-23, Rouse Avenue Court Complex, Delhi.
3. Court of Special Judge (PC Act) (CBI)-24, Rouse Avenue Court Complex, Delhi.

By Order and in the Name of the
Lt. Governor of National
Capital Territory of Delhi,


(Reetesh Singh)

Pr. Secretary (Law, Justice & L.A.)

No.F.6/3/2018-Judl./Suptlaw/40-45

Dated 10/01/2025

Copy forwarded for information and necessary action to:-

1. The Secretary to Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
2. The Secretary to the Govt. of India, Ministry of Law & Justice, (Department of Justice), Jaisalmer House, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi
4. The Principal District & Sessions Judge (HQ), Tis Hazari Court, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV).
6. Guard file.


(Reetesh Singh)

Pr. Secretary (Law, Justice & L.A.)

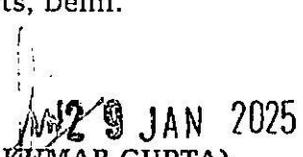
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 5447-5567 /Power/Gaz/2025 Dated 29 JAN 2025

Sub:- Designated /Special Courts dealing with the cases against MPs/MLAs.

Copy alongwith its enclosure forwarded for information and necessary action to:-

1. All the Judicial Officers of DHJS & DJS Central District, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, Filing Branch (Central), E-Sewa & Suvidha Kendra, General Branch, Library (Central) Tis Hazari Courts, Delhi.
3. The PS/Reader/Ahmad to Ld. Principal District & Sessions Judge (HQs).
4. The Website Committee (Hindi/English) Tis Hazari Courts, Delhi.
5. The R&I Branch (Central) for uploading on Layers.


29 JAN 2025
(MUKESH KUMAR GUPTA)
District Judge (Commercial Court)
Officer In-Charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)
Delhi